

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 108**  
**(IB)-181(PB)/2020**

**IN THE MATTER OF:**

Vishal Engineering Company  
v.  
Lexus India Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code**

**Order delivered on 07.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Dhruvajit Saikia, Adv. for OC

For the Respondent

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**ORDER**

Petitioner side is present. Corporate Debtor side is not present.

List this matter on **06.01.2021** with a peremptory direction to the Corporate Debtor side to appear and argue the case on the next date of hearing, failing which, the Petition will be decided based on the averments of the Petitioner side.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

07.12.2020  
Ritu Sharma